

(2)

C. A. T. Bench, JAIPUR

Date of Order


orders

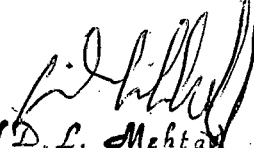
10.3.93

Mr. K. L. Thawani - Counsel for applicant

Heard the learned counsel for the applicant. The applicant has prayed for the revocation of the suspension order.


It is observed that the applicant should try to cooperate with the Inquiry Officer and the Inquiry Officer and the Disciplinary Authority should dispose of the Enquiry proceedings at the earliest. The O.A. is disposed of with these directions.


(B. N. Dhpundiyal)
Member (A)


(D. L. Mehta)
Vice-Chairman

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Counsel & sup no 1 on
vide 20/3 to 20/4

Date 29-3-93


15/3/93